

CC No. 135/19
FIR No. 1523/14
PS Tilak Nagar
State Vs. Satish Kumar & Anr.

06.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

IO ACP Anil Samota is present from Economic Offences Wing of Delhi Police.

Both accused are **not present**. Even their **counsel/s is/are not present**, through video conferencing.

Reader of the court informs that mobile number or e-mail ID of two accused and their counsel/s was not available on the file, therefore, they could not be contacted for today.

Investigating officer informs that even he does not have the phone number of the two accused and he would try to find out the same from the previous IO and then supply the same to the reader of the court in a day or two.

IO also submits that the investigation in the present matter is now complete and as soon as the court re-opens, supplementary charge sheet shall be filed.

Put the matter through video conferencing on **04.09.2020 at 10 a.m.**

Meanwhile, reader of the court to find out the contact number of the two accused and their counsel and send the link of meeting to both the accused as well as their counsel/s for the next date of hearing.

A copy of this order be supplied to learned prosecutor; both accused and their counsel/s; as well as the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
SINGH**

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Date: 2020.08.06 10:55:15
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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

06.08.2020

CC NO. 143/2019
State Vs. Yogesh Gupta etc.
FIR No. 72/2017
PS Rajender Nagar

06.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : A1 Yogesh Gupta is present, however his counsel is not

Present. Accused Yogesh Gupta submits that in the family of his counsel Sh. Navneet Pawar, there is someone suffering from Corona; therefore, he is not present.

- : A2 Subhash Jindal is present with Counsel Sh. Kunal Anand.
- : A3 Jitender not present, but his Counsel Sh. Rohit Rawat is present.
- : A4 Pradeep Aggarwal and A5 Rahul Shah are not present and even their Counsel/s not present.
- : A6 Narender Kumar Jain is already PO vide Order dated 09.02.2018.

Reader of the Court informs that link of the hearing for today through Video Conferencing was sent to A4 & A5 as well as their Counsel/s but neither they have joined till 10.30 AM nor they have sent any communication regarding their presence/absence. They were sent link for joining the hearing at 10.15 AM, but they have not joined.

Counsel for A1 is also not present for today for the above-mentioned reasons.

Therefore, this matter cannot be heard today on the point of charge and is adjourned to 15.09.2020 at 10.00 AM. Afresh link to all the accused and their respective Counsel/s be sent for the next date and time of hearing.

A copy of this order be also sent to all the accused persons and their respective Counsels; Ld. Prosecutor for the State and; the Investigating Officer, through e-mail. A copy of this order be also uploaded on the website of the District Courts through Computer Branch.

Put up this matter on 15.09.2020 at 10.00 AM.

**DIG VINAY
SINGH**

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.06 11:33:32
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(DIG VINAY SINGH)
Special Judge (PC ACT) ACB-02
Rouse Avenue Courts
Delhi / 06.08.2020